

FORM A

(See sub-rule (1) of rule 9)

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
TRIMURTI FOODTECH PVT. LTD.**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Trimurti Foodtech Pvt. Ltd.
2	Date of Incorporation of Corporate Debtor	27 th August, 2004
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra, India under the Companies Act, 1956
4	Corporate Identity Number of Corporate Debtor	U51220MH2004PTC148269
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Plot No. A-5, MIDC Area Railway Station, Aurangabad, Maharashtra – 431 005
6	Insolvency Commencement Date in respect of Corporate Debtors	11 th August, 2021 Intimation to IRP on 13 th August, 2021
7	Estimated date of Closure of Insolvency Resolution Process	12 th February, 2022
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Manoj Kumar Mishra (Advocate) Regn. No. –IBBI/IPA-001/IP-P01152/2018-19/11902
9	Address and email of the Interim Resolution Professional, as registered with the Board	Manoj Kumar Mishra (Advocate), Regd Office: Room 1406, Building 4B, New Hind Mill MHADA Sankul, Rambhau Bhogle Marg, Ghodapdev, Mumbai – 400033 Email: manojkmishra95@gmail.com
10	Address and email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sr. No. 9	Manoj Kumar Mishra (Advocate) Office No. 18, 3 rd Floor, 84, Dholkawala Building, Janma bhoomi Marg, Fort, Mumbai - 400001 Email: rp.trimurtifoodtech@gmail.com
11	Last date for submission of claims	31 st August, 2021 (14 days from the date of publication of this notice dated 17 th August, 2021).
12	Classes of Creditors, if any, under clause (b) of Sub-Section (6A) of	N.A.

	Section 21, ascertained by Interim Resolution Professional	
13	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14	Relevant forms and details of authorized representatives are available at	Weblink: https://ibbi.gov.in/home/downloads Physical address not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Trimurti Foodtech Pvt. Ltd. on 11th August, 2021.

The creditors of Trimurti Foodtech Pvt. Ltd. are hereby called upon to submit a proof of their claims on or before 31st August, 2021 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16 August, 2021

Place: Mumbai, Maharashtra, India


Manoj Kumar Mishra
Interim Resolution Professional